

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 6(ND)15

CA. NO.

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2017**

**NAME OF THE COMPANY: M/s. Raj Kumar Giri V/s. M/s. Integrated Envirotech Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 397/398**


| <u>S.NO.</u> | <u>NAME</u>      | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|------------------|--------------------|-----------------------|---|
| 1.           | SHREY<br>CHATHLY | ADVOCATE           | PETITIONER            |  |
|              | Rohit Choudhary  | Advocate           | Respondent            |   |
|              | Animesh Siha     | "                  |                       |   |
|              | Ankita Pattnaik  | "                  |                       |  |

**Order**

It is submitted by the learned counsel that the meeting to settle their objection in respect of the Valuation report could not be held. In view of the same it is directed that the parties shall meet in Chamber of the petitioner's counsel i.e. Chamber no. 152, Delhi High Court, on the 16<sup>th</sup> June 2017 at 11:30 A.M.

Be listed on 10<sup>th</sup> July 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]

(Shipra Mittal)